

**Coal Mines Labour Welfare Fund**

677. **Shri Matin:** Will the Minister of Labour and Employment be pleased to state

(a) the receipt of the Coal Mines Labour Welfare Fund during the last three years;

(b) the expenditure during the corresponding period;

(c) the present reserves,

(d) the number of patients treated in hospitals under its jurisdiction as compared with the number of patients treated in colliery hospitals and dispensaries, and

(e) the average monthly cost of treatment per patient in hospitals under the Coal Mines Welfare Commissioners, as compared to the average monthly cost of treatment in hospitals and dispensaries of private collieries?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) and (b) The receipt and expenditure figures during the last three years are given below

Year	Receipts Rs	Expenditure Rs
1954-55	96,85,563	68,58,660
1955-56	1,38,43,402	66,47,272
1956-57	96,79,587	59,74,860

(c) The balance as on 31-3-57 was Rs 5,91,77,435

(d) and (e) The information is not available

**Handloom Industry**

678. **Shri S. M. Banerjee:** Will the Minister of Commerce and Industry be pleased to state

(a) whether some amount has been sanctioned for the handloom industry in UP during 1957; and

(b) if so, whether this amount is meant for promoting the co-operative societies?

**The Minister of Commerce and Industry (Shri Morarji Desai):** (a) Yes, Sir A sum of Rs. 30,25,546 has been sanctioned so far

(b) Yes, Sir

**Bee-keeping**

679. **Shri Shree Narayan Das:** Will the Minister of Commerce and Industry be pleased to state

(a) whether any progress has been made in the direction of increased production of honey in the technique of production and the general bee-keeping as a result of Government's policy to give encouragement to cottage industry,

(b) whether any research in this direction has been made or is being made, and

(c) if so, the result of such research?

**The Minister of Commerce and Industry (Shri Morarji Desai):** (a) to (c) The information is being collected and will be laid on the Table of Lok Sabha as soon as possible

**Fertilisers**

680. **Shri J. R. Mehta:** Will the Minister of Commerce and Industry be pleased to state the kinds of fertilisers produced in each Fertiliser Factory in India and the cost of production of each of these varieties in each factory during 1956-57?

**The Minister of Commerce and Industry (Shri Morarji Desai):** A statement is laid on the Table regarding the types of fertilizers manufactured by each fertiliser factory in India. [See Appendix III, annexure No 30]. As regards the cost of production, the information is not available in respect of all the factories, nor is it possible to disclose it as it is treated as confidential

**Lands for Displaced Persons in Tripura**

681. **Shri Bangshi Thakur:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) the total number of displaced persons in Tripura who have been allotted lands and the scale of allotment,

(b) the total number of displaced persons in Tripura awaiting land allotment; and

(c) whether the problem of false migration or refugee certificates still exists in Tripura?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (c). The information is being collected and will be laid on the Table of Lok Sabha.

#### PAPERS LAID ON THE TABLE

##### AMENDMENT TO ALL INDIA SERVICES (PROVIDENT FUND) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Notification No. S.R.O. 2405, dated the 27th July, 1957, making certain amendment to the All India Services (Provident Fund) Rules, 1955. [Placed in Library. See No. S-193/57.]

##### REPORTS OF TARIFF COMMISSION

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (1) Report (1957) of the Tariff Commission on the continuance of protection to the Preserved Fruits Industry.
- (2) Government Resolution No. 13 (3)TP/57, dated the 6th August, 1957.
- (3) Statement under the proviso to section 16(2) of the Tariff Commission Act, 1951 explaining the reasons why the documents referred to at (1) and (2) above could not be laid within the period prescribed under the said section. [Placed in Library. See No. S-194/57.]

(4) Report (1957) of the Tariff Commission on the continuance of protection to the Automobile Hand Tyre Inflator Industry.

(5) Government Resolution No. 21(S)T.P./57, dated the 2nd August, 1957. [Placed in Library. See No. S-195/57.]

##### ANNUAL REPORT OF COIR BOARD

Shri Manubhai Shah: I beg to lay on the Table, under sub-section (1) of section 19 of the Coir Industry Act, 1953, a copy of the Annual Report on the activities of the Coir Board for the year 1956-57. [Placed in Library. See No. S-196/57.]

##### RECOMMENDATIONS ADOPTED BY I.L.C.

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the statement on the action taken or proposed to be taken by the Government on the Recommendations adopted by the International Labour Conference at its 39th Session held in June, 1956, together with the texts of the Recommendations. [Placed in Library. See No. S-197/57.]

##### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

###### FOURTH REPORT

Shri Jhulan Sinha (Siwan): I beg to present the Fourth Report of the Committee on Private Members' Bills and Resolutions.

##### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

###### SUSPENSION OF THE TRAIN SERVICE BEYOND SONAILI STATION

Shri Barman (Cooch Behar-Reserved-Scheduled Castes): Under rule 197, I beg to call the attention of the Minister of Railways to the following